

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 698**

**TO BE ANSWERED ON THE 07<sup>TH</sup> FEBRUARY, 2023/ MAGHA 18, 1944 (SAKA)**

**WITNESS PROTECTION FUND**

**698. SHRI SHYAM SINGH YADAV:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) the budgetary allocation made in the annual budget by the different State Governments in the State Witness Protection Fund for the last two and the current financial year, State-wise;**

**(b) the total funds utilized from the State Witness Protection Fund during the said period, State-wise; and**

**(c) the donations/contributions from philanthropist/charitable institutions/organizations and individuals in the State Witness Protection Fund during the said period, State-wise?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI NITYANAND RAI)**

**(a) to (c): The Hon'ble Supreme Court of India in its Judgment dated dated 05.12.2018 in Writ Petition (Criminal) No. 156 of 2016 has endorsed the Witness Protection Scheme, 2018.**

**'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India and the States/UTs are responsible for implementation of the Scheme. The Scheme provides for a State Witness Protection Fund for meeting the expenses of the scheme. This fund shall be operated by the Department of Home under State/UT Government. The information in this regard is maintained by the respective State Governments.**

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